

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF METROPOLITIAN
MAGISTRATE, CENTRAL DISTRICT, TIS HAZARI COURTS, DELHI**

FIR No. 395/2019

PS: Karol Bagh (Crime Branch)

State Vs. Lutfar Rahman Mullick

u/s 406/34 IPC

Bail Application

30.07.2020

This is an application moved on behalf of the applicant/accused Lutfar Rahman Mullick for correction/modification of amount of bail in order dated 29.07.2020 passed by this Court.

Present: Sh. S D Sharma, Ld. Counsel for applicant/accused via WhatsApp Video Call.

Heard. Order dated 29.07.2020 perused.

The applicant/accused Lutfar Rahman Mullick has been granted bail by this Court vide order dated 29.07.2020.

A perusal of the order dated 29.07.2020 passed by the undersigned reflects that the personal bond amount has been mentioned as Rs. 50,0000/- instead of Rs. 50,000/-. The said amount is corrected/modified being a typographical error. The personal bond amount be read as Rs. 50,000/- (Fifty Thousand Only). The other terms and condition shall remain same.

Accordingly, application stands disposed off.

Copy of this order be sent to concerned Jail Superintendent for necessary action via official email ID.

The order be also uploaded on the District Courts website forthwith.

(Arul Varma)
CMM (Central District), Delhi
30.07.2020